



The Madhya Pradesh Gram Nyayalaya (Nirsan) Adhiniyam, 2009

Act 20 of 2009

Keyword(s):
Gram Nyayalaya

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भोपाल, दिनांक 18 दिसम्बर 2009

क्र. 8040-364-इक्कीस-अ(प्रा.)-भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश ग्राम न्यायालय (निरसन) अधिनियम, 2009 (क्रमांक 20 सन् 2009) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, उपसचिव.

MADHYA PRADESH ACT
No. 20 OF 2009.

THE MADHYA PRADESH GRAM NYAYALAYA (NIRSAN) ADHINIYAM, 2009

Received the assent of the Governor on the 18th December, 2009; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 18th December, 2009.

An Act to repeal the Madhya Pradesh Gram Nyayalaya Adhiniyam, 1996.

Be it enacted by the Madhya Pradesh Legislature in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Madhya Pradesh Gram Nyayalaya (Nirsan) Adhiniyam, 2009. Short title and commencement.

(2) It shall come into force on the date of its Publication in the official Gazette.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "appointed day" means the date of commencement of this Act under sub-section (2) of Section 1;

(b) "Gram Nyayalaya" means the Gram Nyayalaya established under Section 4 of the Madhya Pradesh Gram Nyayalaya Adhiniyam, 1996 (No. 26 of 1997).

3. (1) On the appointed day the Madhya Pradesh Gram Nyayalaya Adhiniyam, 1996 (No. 26 of 1997) shall stand repealed and the Gram Nyayalaya shall stand dissolved and the cases pending in the dissolved Gram Nyayalaya shall stand transferred to the District Court or the Court of Chief Judicial Magistrate, as the case may be, of the concerned District, who shall then transfer such cases to the Court of competent Jurisdiction. Repeal and Saving.

(2) All assets of the dissolved Gram Nyayalaya on the appointed day shall stand vested in the State Government and the State Government shall exercise all powers necessary to take possession, recover and deal with such assets through the Collector of concerned District.

(3) The repeal shall not affect,—

(a) any other enactment in which the repealed enactment has been applied, incorporated or referred to; or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed; or

(c) the previous operation of the Act so repealed or consequences of anything already done or suffered thereunder.